

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 169/2022

SUNEETHA NARREDDY & ANR.

Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION & ORS.

Respondent(s)

Date : 29-11-2022 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Jesal Wahi, AOR
Mr. Anmol Kheta, Adv.

For Respondent(s) Mr. K.M Nataraj, ASG
Ms. Swarupama Chaturvedi, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv
Ms. Rajeswari Mukherjee, Adv
Mr. Shaik Mohamad Haneef, Adv
Mr. T. Vijaya Bhaskar Reddy, Adv
Mr. K.V.Girish Chowdary, Adv.

Mr. Guru Krishnakumar, Sr. Adv.
Mr. Ashutosh Dubey, AOR
Mr. R. Krishnaamorthi, Adv.
Mr. Mohit Jaiswal, Adv.
Mr. Dhruv Gosoami, Adv.
Mr. Shiv Sagar Tiwari, AOR
Mr. Nepal Singh, Adv.
Ms. Aakanksha Tiwari, Adv.
Mr. Venkatesh Rajput, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Ananga Bhattacharyya, Adv.
Mr. Rohit Rao. N., Adv.
Ms. Devahuti Tamuli, Adv.
Ms. Ekta Pradhan, Adv.
Ms. Anushka Singh, Adv.
M/S. Veritas Legis, AOR

contd..

Mr. Ananga Bhattacharyya, AOR
Ms. Devahuti Tamuli, Adv.

Hon'ble Mr. Justice M.R. Shah has pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice M.M. Sundresh.

The Writ Petition is allowed in terms of the signed reportable judgment.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)